
(2017) 01 P&H CK 0234
In the Punjab And Haryana At Chandigarh
Case No : M- 84 of 2017

Rajni and anr.

APPELLANT

Vs

State of Punjab and ors.

RESPONDENT

Date of Decision : 04-01-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 482](#) - Saving of inherent powers of High Court

Citation : (2017) 01 P&H CK 0234

Hon'ble Judges : Harinder Singh Sidhu

Bench : SINGLE BENCH

Advocate : Sarvesh Kumar Gupta

Final Decision : Disposed

Judgement

1. The present petition has been filed under Section 482 Cr.P.C seeking direction to respondent Nos. 1 to 3 to provide protection to the lives and liberty of the petitioners at the hands of private respondents No. 4 to 6.
2. It has been averred that the date of birth of petitioner No. 1 is 26.05.1995 and of petitioner No. 2 is 14.02.1994. Copies of the Adhar Cards with regard to their age proof are attached as Annexures P-1 and P-2 respectively.
3. It is averred in the petition that the marriage of the petitioners was solemnized on 02.01.2017 according to Hindu rites. The photographs of marriage ceremony are attached as Annexure P-4. Private respondents No. 4 to 6 are opposed to the marriage, as the petitioners had performed the marriage without their consent. The petitioners have submitted

representation dated 02.01.2017 (Annexure P-5) to respondent No.2 seeking protection of their lives and liberty at the hands of the private respondents.

4. After hearing counsel for the petitioners and without expressing any opinion on the merits of the case or the validity of the marriage and the age of the petitioners and keeping in view the binding precedent of the Hon''ble Apex Court in Lata Singh v.State of U.P. And another, 2006(2) SCC (Criminal) 478, the present petition is disposed of with direction to respondent No. 2 to look into the representation (Annexure P-5) in accordance with law.